

Original Application No.612/2019

IN THE MATTER OF:-

Vinod Kumar Bansal

Applicant

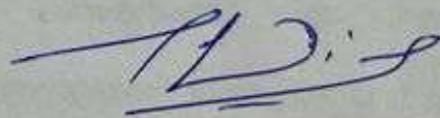
Versus

State of Haryana

.....Respondent

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Neha Singh (IAS),
District Municipal Commissioner,
Sirsa

Place:-
Dated:-

IN THE MATTER OF:-

Vinod Kumar Bansal

Applicant

Versus

State of Haryana

.....Respondent

Status report of Neha Singh, IAS, District
Municipal Commissioner Sirsa regarding
functioning of solid waste Management System
in Mandi Dabwali City.

RESPECTFULLY SHOWETH:-

I, do hereby solemnly affirm and declare as under.

1. That I, in my aforesaid official capacity as District Municipal Commissioner of Sirsa, am well conversant with the facts and circumstances of the present case and competent to swear and file the present status report on the basis of record/information made available.
2. That present status report is being filed with respect to the directions dated 16.04.2021 issued by this Hon'ble National Green Tribunal in the above mentioned Application.
3. That the Principal Bench of Hon'ble National Green Tribunal, New Delhi was pleased to passed the directions vide order dated 16.04.2021, the operative part of the aforesaid directions is as under:-

"8. Accordingly, let further steps be taken in the matter and further compliance report filed before the next date. A Joint Committee of CPCB and HSPCB may verify the facts. HSPCB will be the nodal agency for coordination and compliance. The report be filed by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

4. That in compliance to the above, Joint Committee of CPCB and HSPCB filed its report on 25.11.2021.

5. The present reply is being filed in response to the observations of Joint Committee as well as the current status of management of legacy waste and daily generated solid waste as under:-

Sr. No.	Recommendations of the Joint Committee	Reply/response of MC, Mandi Dabwali
01	The MC Dabwali should ensure that the segregated waste which is collected from door to door should also be transported and treated separately for further processing. The workers engaged for handling and management of the waste should be properly trained and their performance be assessed periodically by developing mechanism for the same.	MC has already adopted the door to door collection, segregation, treatment and scientific disposal mechanism. MC is regularly working on further strengthening of our waste management system by adopting new methods, technological upgradation, awareness and training programs.
02	The existing dumpsite which is also being used for processing of the waste should be discontinued in time bound manner following a development of suitable landfill facility in compliance with the provisions of the rules. The time bound action plan to this effect shall be submitted to HSPCB within two months.	A proposal to develop integrated waste management plant at village Bakriayanwali, Sirsa for whole Sirsa District is under consideration. Till the finalization and execution of the proposal, this site will be used for processing of waste however; it will be ensured that the processing is being done as per the SWM Rules and CPCB guidelines.

Sr. No.	Recommendations of the Joint Committee	Reply/response of MC, Mandi Dabwali
03	<p>Since, the existing dumpsite is utilized for legacy waste processing, therefore it is recommended that the MC Dabwali should undertake construction of boundary wall, development of green belt, garland drain formation and leachate collection & treatment system.</p>	<p>The work of construction of boundary wall and development of green belt was started at site but due to public agitation in nearby area the work was stopped. Now, after convincing the public, MC has started preparation of the fresh estimate to construct the boundary wall and development of green belt.</p> <p>The agency engaged for processing of legacy waste is also responsible for collection and treatment of leachate. The treatment of leachate will be ensured through the said agency.</p>
04	<p>The inert material generated from legacy waste processing should be disposed suitably in engineered landfill sites.</p>	<p>The sanitary landfill site is the scope of agency hired by MC, Mandi Dabwali for processing of legacy waste and work is likely to be started within one month. After development of sanitary landfill site, inert will be disposed off scientifically. Further, a regional sanitary landfill site is also proposed to be developed at village Bakriayanwall, Sirsa under integrated solid waste management plant for whole Sirsa District. Till then the inert material is being stored at the existing site only.</p>

Sr. No.	Recommendations of the Joint Committee	Reply/response of MC, Mandi Dabwali
05	<p>The domestic hazardous waste i.e. Plastic waste, Biomedical Waste, E-waste, used batteries etc. should be channelized to CPCB/SPCB authorized agencies for further processing. Similarly, the C&D waste should also be channelized for further processing.</p>	<p>All these waste are channelized to CPCB/SPCB authorized re-processor/ actual users only. The copy of agreements are attached herewith as Annexure A.</p>
06	<p>MC Dabwali should also enhance the capacity of existing legacy waste processing plant for speedy disposal of the waste. Further MC Dabwali should strengthen the staff for effective operation of collection, transportation, treatment and disposal of waste for compliance of the said rules.</p>	<p>Agency has already been directed to enhance the capacity of processing plant. 30,500 MT legacy waste has already been processed. Further, the mechanism for effective operation of collection, transportation, treatment and disposal of fresh waste is already in place.</p>
07	<p>MC Dabwali should undertake the regular monitoring of compost and leachate for compliance of said rules. Further the analysis report of the same also be forwarded to HSPCB.</p>	<p>MC, Mandi Dabwali has started the monitoring the quality of Leachate as well as Compost on regular basis. MC has approached the Envirochem Testing Lab and Research Center, Panipat which is a NABL accredited and Government approved lab for monitoring the quality of leachate, soil, ground water, air quality and noise pollution level.</p>

Sr. No.	Recommendations of the Joint Committee	Reply/response of MC, Mandi Dabwali
08	It is also recommended that the appropriate action may be initiated at state government level for management of solid waste using cluster approach for group of ULBs to facilitate the speedy and timely development and operation of engineered landfill sites.	A proposal to develop integrated waste management plant at village Bakriayanwali, Sirsa for whole Sirsa District is under consideration.

6. Status of Wet Waste Processing :

The amount of solid waste generated is approximate 26 TPD from Municipal Council Area. Out of the total solid waste approximate 11 TPD and 10 TPD wet and dry waste is generated respectively. Remaining 5 TPD is the sweeping waste which is being used for filling in low lying areas. An agency Ms. Sona Enterprises has already been hired for Door to Door collection, segregation as well as processing of Solid Waste in M.C. Dabwali. Copy of Work Order is hereby attached as **Annexure B**. Approximately 1 to 1.5 TPD wet waste is consumed by Piggery Farm/Gaushala. Remaining wet waste is being processed through pit composting and windrows composting. 100% wet waste collected is being disposed off by Municipal Council with the help of pit composting, windrows. The compost produced after processing of wet waste is being used by local farmers for agriculture purpose. Inert generation after processing of wet waste is a very small quantity which is being stored at site after making proper lining of the bed. The sanitary landfill site is to be developed by the agency hired by MC, Mandi Dabwali for processing of legacy waste and work is likely to be started within one month. After development of sanitary landfill site, inert will be disposed off scientifically. Funds are

available in Municipal Council, Dabwali for this activity.

7. Status of Dry Waste Processing /MRF Facility:

The dry waste generation is approximate 10 TPD. An agency Ms. Sona Enterprises has been hired for Door to Door collection, segregation as well as processing of Waste in M.C. Dabwali. Two MRF facilities have already been established by the agency i.e. One is at Old Municipal Council office and another is at near Rambagh. The dry waste is being segregated in different categories/fractions on the basis of their use as per norms. Out of the total dry waste, approximate 3 to 4 Tons is recyclable waste and 5 to 6 tons is RDF. Ms. Sona Enterprises has engaged agency named East Delhi Waste Processing Company Ltd. and ESSEL Jabalpur MSW Pvt. Ltd. for collection, transportation and scientific disposal of dry waste. These agencies are authorized by Haryana State Pollution Control Board.

8. Bio Remediation of legacy waste:

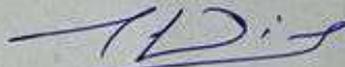
Initially, Municipal Council, Mandi Dabwali assessed the quantity of legacy waste which was accumulated over the ground by measuring length, breadth and height which comes out approx. 30,684 MT. Accordingly, the agency was hired vide work order memo no. MCD/XEN/2020/1284 dated 04-11-2020 for Bio-remediation of legacy waste. After starting the work, it was observed that the waste has been piled below the ground upto a depth of approximate 4 to 5 feet also. The density of waste also varied at various depths due to which the reassessment of legacy waste was done through M/s MCH consultancy agency which comes out to be 85,000 MT.

The processing of legacy waste has been started and approx. 30,500 MT waste has already been processed and approximate 2.5 Acre land has been recovered. After processing of legacy waste, 19,500 MT soil enricher/compost, 2,600 MT RDF, 4,100 MT inert, 3,200 MT C&D waste and 1,100 MT hazardous waste/e-waste were recovered. The soil enricher/compost has been given to the farmers free of cost. For disposal of

RDF and hazardous waste/e-waste, agreements have been executed with East Delhi Waste Processing Company Ltd. and ESSEL Jabalpur MSW Pvt. Ltd. For disposal of C&D waste, agreement has been executed with Ms. ESS Stone Crusher. The inert is being stored on the site after making proper lining of the bed. The sanitary landfill site is to be developed by the agency itself and work is likely to be started within one month. After development of sanitary landfill site, inert will be disposed off scientifically. The remaining waste will be processed upto 31.12.2022.

9. In view of the submissions and factual circumstances explained as above, it is humbly submitted that the Municipal Council, Mandi Dabwali will ensure to follow the directions issued by this Hon'ble National Green Tribunal from time to time in letter and spirit.

Applicant



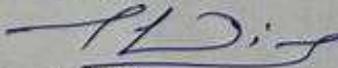
Neha Singh (IAS)
District Municipal Commissioner Sirsa

Place:-

Verification:-

Verified that the content of Para 1 to 9 of the present status report are true and correct to my knowledge derived from official record. No part of it is false and nothing has been concealed therein.

Applicant



Neha Singh (IAS)
District Municipal Commissioner Sirsa

Place:-



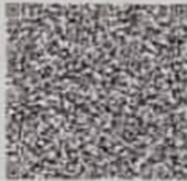
सत्यमेव जयते

INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

Certificate No.	: IN-DL72627252648730T
Certificate Issued Date	: 13-Apr-2021 01:01 PM
Account Reference	: IMPACC (IV)/ dIB31103/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL83110345942944103867T
Purchased by	: EDWPCL
Description of Document	: Article 5 General Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: EDWPCL
Second Party	: SONA ENTERPRISES
Stamp Duty Paid By	: EDWPCL
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



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AGREEMENT

HIS AGREEMENT is made on the day of 4 April 2021 between the following (hereinafter "this agreement). East Delhi Waste Processing Company Limited (EDWPCL) a subsidiary of IL&FS Environmental Infrastructure & Services Limited incorporated under the Companies Act 1956, having its registered office at 217-A, Ground Floor, Okhla Phase III, Delhi-110020 (hereinafter called EDWPC and IEISL respectively) which expression shall, unless repugnant to the meaning of context thereof, include its successors and assigns of the One Part, and Sona Enterprises registered under the Companies Act, 1956 having its registered office at 2nd Floor, SCO-36, Sector-12 Panchkula Haryana, 134113 (hereinafter called Sona Ent.) which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the other part. EDWPCL and SonaEnt. shall be individually referred to as party and collectively as parties.

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.stcilestamp.com' or using a Stamp Mobile App in the absence of any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority.



WHEREAS

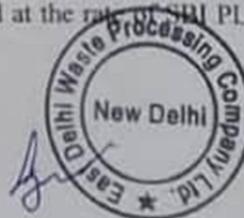
- a) EDWPCL has established and is operating an integrated waste processing and disposal facility at Ghazipur, Delhi a refuse-derived fuel processing facility and a waste to energy facility (hereafter referred to as "Ghazipur Plant")
- b) SONA ENTERPRISES is undertaking the work of disposal of Integral Post Consume Use Laminate Waste Management in the various states in India and is desirous of delivering Post Consumer Laminate Waste and Multi Layer packaging waste to the Ghazipur Plant for tis disposal.

NOW IT IS HEREBY AGREED AS FOLLOWS:**1. Supply and disposal**

- 1.1 Subject to and in accordance with the terms and conditions set forth in this agreement, SONA ENTERPRISES shall deliver the postconsumer laminate and MLP waste (Hereinafter referred to as "Waste") to EDWPCL at the Ghazipur Plant for the processing and disposal thereof.
- 1.2 SONA ENTERPRISES hereby represents and assures EDWPCL that it will obtain the maintain all approvals, clearances, registration or any permission needed to supply the waste to Ghazipur Plant for disposal.
- 1.3 SONA ENTERPRISES hereby assures EDWPCL that it will supply minimum 100 MT waste on monthly basis.
- 1.4 EDWPCL shall process and disposal the waste delivered by SONA ENTERPRISES and accepted for processing and disposal by EDWPCL at the Ghazipur Plant.
- 1.5 SONA ENTERPRISES shall to EDWPCL a processing fee at the rate of Rs. 700/- (Rupees Seen Hundred Only) plus GST (as applicable) per MT of waste delivered and accepted for disposal at the Ghazipur Plant.
EDWPCL may suspend accepting the waste delivered by SONA ENTERPRISES in the event of non payment of the required processing fee by SONA ENTERPRISES for more than 30 days.

2. Invoicing and Payment

EDWPCL shall issue the invoice for the total qty of waste delivered by SONA ENTERPRISES on consignment/Monthly basis & accepted for disposal for EDWPCL. The parties agree that SONA ENTERPRISES will make the payment to EDWPCL within 15 days from the date of raising invoice. SONA ENTERPRISES shall make payment of interest calculated at the rate of SBI PLR Plus 3% for delay in payment of the unpaid amount of invoices.



SONA ENTERPRISES shall make through RTGS/NEFT banking transaction. EDWPCL shall, with each invoice, provide the wire transfer details of its relevant bank account.

3. Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this agreement, EDWPCL shall issue a certificate certifying the scientific disposal of the monthly qty of waste delivered by SONA ENTERPRISES and accepted for disposal by EDWPCL at the Ghazipur Plant.

4. Confidentially

In the course of the services undertaken under this agreement, the parties may have access to may obtain certain confidential information connection with the services. Both Parties are responsible for compliance of this agreement by tis employees, agents and sub-contractors. Such confidential information (hereinafter referred to as "Company Information") means all information that the party, its employees, agents and subcontractors, receive. The parties shall not , either by itself or through its employees, agents or sub-contractor, disclose to any third party or use for any purpose other mentioned in this agreement, without the written permission (except as may require by law or as necessary to provide the services). This clause will not apply to information that is publicly known other than disclosure by or through the service provider or its employees, agents or sub-contractor.

5. Termination:

This agreement shall automatically terminate on the expiry of the period of one year from 26.02.2021 or completion of the project including final payment & documentation whichever is earlier provided above unless extended by the parties by mutual consent. Or This agreement can be terminated on the following grounds.

SONA ENTERPRISES defaults in making payment of the processing & disposal fee or

Any permission is found to have not been obtained or maintained by SONA ENTERPRISES in relation to allowing the delivery and disposal of the relevant waste at Ghazipur Plant. Or

It is ascertained by EDWPCL that the processing of the waste at the Ghazipur Plant is adversely impacting the operations of the Ghazipur Plant.



Parties may terminate the agreement after giving a notice in writing of 15 days to the other party of its intention to terminate the agreement.

6. Force Majeure

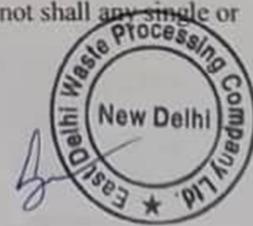
The parties hereby agree that in the event performance, in whole or in part of any obligation under this agreement (Other than the obligation to pay the processing fee under clause 1.3 above.) by any party hereto is prevented by circumstances or events that are beyond the reasonable control of such party or by causes against which the party could not reasonably make provision (including but not limited to acts of God, strike or Lockout, fire, explosion, shutdown of Ghazipur Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbances, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or government restriction and the like) the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration.)

7. Governing Law & Dispute Settlement:

- 7.1 This agreement shall be construed and interpreted in accordance with and governed by the laws of India and the Courts at Delhi, India shall have jurisdiction over all matters arising out of or relating to this agreement.
- 7.2 The parties agree that any dispute, difference, disagreement arising out of or relating to this agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each party and if no amicable settlement to any such dispute is achieved within 30 days of the notice of such dispute existing by either party to the other, then the parties shall resolve such dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act 1996. The parties will at first seek to mutually agree to a sole arbitrator and in the event the parties are unable to agree to a sole arbitrator within a period of thirty days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrator shall undertake the arbitration. The seat of arbitrator shall be New Delhi.

8. Miscellaneous

- 8.1 **No failure:-** on the part of any party to exercise and no delay in exercising any right power or privilege hereunder shall operate as a waiver thereof or a consent thereto; not shall any single or



partial exercise of any such right power or privilege preclude any other of further exercise thereof or the exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

8.2 Term:-This agreement shall be valid and binding from the date of its execution till one year of its execution i.e. 26.02.2021 to 25.02.2022. The parties may mutually agree to extend the period of this agreement by such additional period as they may deem fit.

The Parties agree that EDWPCL may terminate this agreement at any time by providing a 30 days notice. Provide that EDWPCL may suspend the implementation of this agreement in the event (i) SONA ENTERPRISES defaults in making payment of the processing fee, (ii) any permission is found to have not been obtained or maintained by SONA ENTERPRISES in relation to allowing the delivery and disposal of the relevant waste at Ghazipur Plant or (iii) it is ascertained by EDWPCL that the processing of the waste at Ghazipur Plant is adversely impacting the operations of the Ghazipur Plant.

8.3 Entire Agreement:-This agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied and supersedes all other prior agreements and representations, written or oral between the parties relating to the subject matter hereof anything which is not constituted in this instrument is not part of this agreement.

8.4 Amendments:- Any amendment of any provision of this agreement shall be effective if it is evidenced in writing and signed by both SONA ENTERPRISES and EDWPCL.

8.5 Further Assurance:- Each party shall promptly take such actions and execute such documents as are necessary to give full effect to the right of the other party contained in and/or contemplated by this agreement.

8.6 Rights Cumulative:- The rights, powers, privileges and remedies provided in this agreement are cumulative and are not exclusive of any right, powers, privileges or remedies provided by law or otherwise.

8.7 Assignment:- Both parties may assign or transfer their, right or obligations under this agreement with in written consent of the other party, which shall not be unreasonably withheld provided however, that no such consent of the other party shall be required when an assignment is the result of and part of a corporate acquisition, merger or reorganization to an affiliate. Notwithstanding anything contained herein no consent of SONA ENTERPRISES or EDWPCL shall be required for any assignment by EDWPCL or SONA ENTERPRISES as the case may be, to an affiliate or where such assignment is as a result of an part of a corporate acquisition or investment, merger or reorganization or corporate restructuring with an affiliate.



No partnership

- (a) Neither this agreement nor the performance by the parties of their respective obligations under it shall constitute a partnership, Joint Venture or any association of persons between EDWPCL and SONA ENTERPRISES or between EDWPCL SONA ENTERPRISES any other person.
- (b) Each party shall perform its obligations under this agreement as an independent counterparty and not as an agent, employee or representative of the other party.

3.8 Partial Invalidity

If any term or provision of this agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this agreement and the enforceability of the remainder of this agreement shall not be affected in the event, the parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the parties as set out in this agreement.

IN WITNESS WHEREOF THE PARTIES HAVE EXECUED THIS AGREEMENT

SIGNED SEALED AND DELIVERED

**For and Behalf of East Delhi Waste
Processing Company Ltd.**

(Signature) 

(Name) *17/pe*

(Designation)



For and on Behalf of SONA ENTERPRISES

(Signature) 

(Name)

(Designation)





Seller –
Buyer Agreement

For

RDF/MLP from Mandi dabwali Municipal Council, Haryana
It is been agreed between seller –purchaser for RDF/
Combustible Material from Mandi dabwali Municipal Council,
Haryana .

Date of Agreement is : 20-07-2021

The purchaser is M/s. Smart Utilities Vill-Kathonda ,Distt-Jabalpur , M.P.

The Seller is M/s Sona Enterprises Sco-36, Sector-12, Panchkula, Haryana.

As per our various discussion towards subject, we are agreed for
Combustible material (RDF) from Bioremediation site of Mandi
dabwali Municipal Council, Haryana. The detailed T&C (scope
/responsibility) are listed below –

Scope of Agreement:

- i. Smart Utilities will dispose the material as per Govt. Rules.
- ii. Smart Utilities will purchase the material throughout the year as per understanding .
- iii. The cost of material is Rs. 0/kg.
- iv. Smart Utilities are liable to give co-processing certificate as per need.
- v. Loading of Plastic waste/RDF from legacy waste site is at free of cost from sona enterprises.
- vi. The cost of transport will be borne by Sona enterprises.

Supply Duration : This sale/supply order will remain valid for a period of 12 months (360 days English Calendar) from the date of signing of this agreement.

Authorized Signatory
Signatory

M/s Sona Enterprises

Authorized

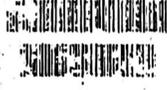
For ESSEL Jabalpur
MSW Pvt Ltd





Certificate No. P022021F11

GRN No. 78356776



Stamp Duty Paid : ₹ 101

Penalty : ₹ 0
(Ifs. Zero Only)**Deponer**

Name: Sona Enterprises

H.No/Floor : Sco36/2f

City/Village : Panchkula

Phone : 94*****01

Sector/Ward : 12

District : Panchkula

Landmark : Panchkula

State : Haryana



Purpose : agreement to be submitted at Concerned

**Seller- Buyer Agreement
For**

Inert & C&D waste From Mandi Dabwali Municipal Council Haryana.

It is been agreed between seller -purhcaser for inert & C&D Waste/Combustible Material from Mandi Dabwali Municipal council, Haryana. Date of Agreement is 01.07.2021. The purchaser is M/s ESS. ESS. Stone Crusher Vill. Buraj Kotian Teh. Kalka Distt Panchkula 134109.

The seller is M/s Sona Enterprises SCO-36, 2nd Floor Sector-12, Panchkula Haryana.

As per our various discussion towards subject, we are agreed from Combustible material Inert & C&D waste from Bioremediation site of Mandi Dabwali Municipal Council, Haryana The details T&C (scope / responsibility) are listed below:-

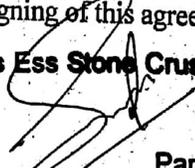
Scope of agreement:-

1. M/s ESS. ESS. Stone Crusher will dispose the material as per Govt. Rules.
2. M/s ESS. ESS. Stone Crusher will purchase the material throughout the year as per understanding.
3. The cost of material is Rs. 0/Kg.
4. M/s ESS. ESS. Stone Crusher are liable to give co processing certificate as per need.
5. Loading of Inert & C&D waste site is at fee of lost from M/s Sona Enterprises.
6. The cost of transport will be born by M/s Sona Enterprises.

Supply Duration:- This sale / supply order will remain valid for a period of 12 months (360 days English Calander) from the date of signing of this agreement.


 Authorized Signatory
 M/s Sona Enterprises

For Ess Ess Stone Crusher


 Authorized Signatory
 For ESS. ESS. STONE CRUSHER

ANNEXURE B

Municipal Council Mandi Dabwali (Distt. Sirsa)

Mandi Dabwali – 125104, Ph. 01668-222623 Email – mcdabwalinew@gmail.com

To

M/s Sona Enterprises,
Sector 12, SCO No 36,
Panchkula

Memo. No. 2046

Dated 28/6/2021

Subject: Work Order.

Name of Work: Door to door collection, segregation, transportation as well as processing of waste in Municipal Council Mandi Dabwali.

Rate Approval: In reference to the Director, Urban Local Bodies Panchkula Haryana letter memo no. DULB/Tech./Sect-I/2021/10502 dated 01-06-2021.

Work Plan Approval: In reference to DMC Sirsa letter no. 6048/DMC dated 23-06-2021.

The Detail of work is as under :

Sr. No.	Name of Work	Total waste generation (in TPD)	Rates Recommended by DMC Sirsa for approval (in INR)	Total Project cost for 1 year (in Rs.)
1	Door to door collection, segregation, transportation as well as processing of waste in Municipal Council Mandi Dabwali	26 TPD	1990/- per MT	1,86,26,400/-

The work order of above said work is hereby given to your firm subjected to the following conditions:-

- 1- Contractor shall ensure that all the conditions/scope of work mentioned in the DNIT should be followed strictly.
- 2- Contractor shall ensure that the 100% of the solid waste is being processed scientifically as per the technologies available in market and recommended/approved by the MoEF, CPCB etc.
- 3- Contractor shall ensure the waste collected by the contractor should only be collected in the segregated manner from the households and proper mechanism be made for the measurement of the daily collected waste by the contractor and proper record of the receipts, CCTV Cameras recording at the weigh bridge, records of daily waste collected, processed, supply to the recyclers, inert generation etc. be maintained and submitted to MC office.
- 4- Agency shall ensure work should be executed as per work plan, technology and machineries required for the processing, vehicles, manpower and other infrastructure to be deployed as per plan approved by the DMC vide letter no. 6048/DMC dated 23-06-2021. Copy enclosed.
- 5- The period of the contract will be 01 year, commencing from the date of the execution of the contract Agreement. (In case if in future the said MC Mandi Dabwali becomes the part of the integrated solid waste management project this Agreement will be annulled).
- 6- Contractor shall ensure that the Weight of daily collected, processed waste shall be weighed on the weighbridge in the presence of officer not below the rank of ME and shall be duly signed by him under surveillance of the IP based CCTV Cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV Cameras during the payment of the bills.
- 7- Contractor shall ensure that proper record of quantity of the processed waste is being maintained and be submitted to the MC Office so that the same can be duly recorded in the measurement book by the concerned Junior Engineer and checked by the AE/ME/XEN.

[Signature]

o/c

[Signature]
Executive Engineer
Municipal Council
Mandi Dabwali

K. Singh